

ORISHA ACT 2 OF 2015

THE ODISHA CIVIL COURTS (AMENDMENT) ACT, 2014

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ODISHA ACT 2 OF 2015

***THE ODISHA CIVIL COURTS (AMENDMENT) ACT, 2014**

[Received the assent of the Governor on the 20th January, 2015
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AN ACT FURTHER TO AMEND THE ODISHA CIVIL COURTS
ACT, 1984

BE it enacted by the Legislature of the State of Odisha in
the Sixty-fifth Year of the Republic of India as follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Odisha Civil Courts
(Amendment) Act, 2014.

(2) It shall come into force on such date as the State
Government may, by notification, appoint in this behalf.

Amendment of
section 16.

2. In the Odisha Civil Courts Act, 1984, in section 16,—

Odisha 18
of 1984.

(i) for sub-section (2) including the explanation thereto,
following sub-section shall be substituted, namely:—

“(2) Save as aforesaid, an appeal from the decree or
order of a Civil Judge (Senior Division) and Civil
Judge (Junior Division) shall lie to the District Judge;”

(ii) sub-section (3) shall be omitted;

(iii) in sub-section (4), the words, figure and bracket” or
sub-section (3)” shall be omitted; and

(iv) for sub-section (5), following sub-section shall be
substituted, namely:—

“(5) The High Court may, by notification, direct that any
or all appeals from the decree or order of a Civil
Judge (Junior Division) referred to in sub-section (2)
shall be preferred in the Court of any Civil Judge
(Senior Division) mentioned in the notification, and
the appeals shall thereupon, be preferred
accordingly.”.

* [For the Bill, See *Odisha Gazette* Extraordinary dated the 26th
November, 2014 (No.2015) [I Legis-13/2014]